

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/1623/2017

Date of Order: 04.05.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Sri Balaram Bhattacharji, aged about 90 years, by faith Hindu, S/o late Naba Kumar Bhattacharji, C/o Babulal Das residing at 1 No. Mahesh Colony P.S. Serampore, Dist- Hoogly, Pin- 712212.

.....Applicant.

-vs-

1. Union of India, service through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata- 700001.
2. The Railway Board through the Secretary Ministry of Railway Board, 1, Raisina Road, Head Quarter, Railway Bhawan, New Delhi, Pin- 110001.

.....Respondents.

For the Applicant : Mr. P.K. Pakrashi, Counsel

For the Respondents : Mr. P.Kumar, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Mr. P.K. Pakrashi, Id. Counsel appears for the applicant and Mr. P. Kumar,

Id. Counsel appears for the respondents.

2. Being aggrieved for not getting the ex-gratia payment of pension, the applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:



"8(a) Your Lordship be pleased to pass an order directing the respondent authority to show cause as to why the applicant will not get the pensionary benefit and could not consider the representation.

(b) Direction upon the respondents to pass an order to pay the pensionary retirement benefit as per rules and ought to allow ex-gratia payment for pension as your applicant is old aged 90 years of age and a senior Citizen of India.

(c) Ought to pass any other order or orders as to your Lordship may deem fit and proper."

3. Heard ld. counsel for both the parties.

4. The grievances raised by the applicant in the present original application is that the applicant is a senior citizen aged about 90 years, he joined in service on 06.07.1972 in Zonal Training School at Udaipur for training as Commercial Clerk, the applicant received stipend for one month.

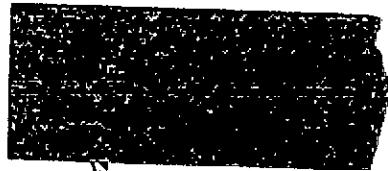
Id. counsel for applicant vehemently argued that the authority has not been allowed the applicant to pension benefit. That the applicant made representation before the respondent authority on 06.01.2014 and thereafter also made several representations before the respondent authority, however, the respondent authority did not consider the representation of the applicant. Then the applicant sent an advocate notice dated 09.02.2017, however, the department/respondent authority is keeping silent. Hence, the present original application before this Tribunal for seeking redressal.

4. At the outset while moving the matter, Id. Counsel appearing on behalf of the applicant submitted that he will be satisfied if a direction is given to make reply to his latest representation dated 06.01.2014 as well as the advocate notice dated 09.02.2017 by the department within a time bound manner.



5. Accordingly, without going into the merits, I dispose of the OA by directing the respondent authority or any other competent authority to dispose of the representations made since 2014 as well as demand notice dated 09.02.2017, within a period of 2 months from the date of receipt of this order. It is made clear that the decision so arrived shall be communicated to the applicant forthwith by passing a reasoned and speaking.

6. The OA is therefore disposed of. No order as to costs.

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(Manjula Das)
Member (J)

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